

**Central Administrative Tribunal
Principal Bench, New Delhi**



**O.A. No. 954/2020
M.A. No. 1184/2020**

This the 17th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Manoj Kumar Chandra, aged about 44 years, s/o Sh. Ram Het working as Superintendent in Department of W&C Development, Govt. of NCT of Delhi r/o F-301, Ashiyana Building Lane-7, Pandav Nagar, Delhi-91
2. Dharmendra Prasad, aged 48 years, s/o Sh. K C Prasad Nuniya working as Superintendent in Department of W&C Development, Govt. of NCT of Delhi r/o A-113, Delhi Govt. Officers Residential Complex, Type-III, Shalimar Bagh, Delhi-88
3. Pankaj Kumar Verma, aged 47 years, s/o Sh. Chander Bhan working as Superintendent in Department of W&C Development, Govt. of NCT of Delhi r/o Flat No.117, Pkt. E-3, Sector-18, Rohini, Delhi-89
4. Ms. Savita Malik, aged 44 years, w/o Sh. Satish Malik working as Superintendent in Department of W&C Development, Govt. of NCT of Delhi r/o B-1, 208, Varun Apartment, Sec-9, Rohini
5. Ms. Inderpreet Pathak, aged 53 years, w/o Sh. Naveen Chandra Pathak working as Superintendent in Department of W&C Development, Govt. of NCT of Delhi r/o 243, Sector 12, Pkt 8, Survodaya Apartment

Dwarka, New Delhi.

.. Applicants



(through Advocate Shri Yogesh Sharma)

Versus

1. Govt. of N.C.T. of Delhi through the Chief Secretary, New Sectt., Govt. of NCT of Delhi.
2. The Principal Secretary, Department of Social Welfare & Women & Child Development, Govt. of NCT of Delhi, GLNS Complex, Delhi Gate, Delhi.
3. The Deputy Director (Admn.) Department of Social Welfare, Govt. of NCT of Delhi, GLNS Complex, Delhi Gate, Delhi.

-Respondents

(through Advocate Ms. Esha Mazumdar)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The applicants have filed the present OA seeking the following reliefs:-

“(i) That the Hon'ble Tribunal may further graciously be pleased to pass an order of quashing the impugned order dated 17.07.2020 (Annexure A/1) and consequently, pass an order directing the respondents to re-calculate the vacancies under 75% promotion quota as per O.M. No. AB. 14017/2/1997-Estt.(RR)/Pt., dated 19.1.2007 consider the applicants for their promotion to the 6 vacant posts of Sr. Superintendent under promotion quota at an early date and consequently, promote the applicants to the post of Sr. Superintendent with all the consequential benefits from due date by conducting review DPC for the year 2019-20 if DPC



conducted during the pendency of present OA for the year 2019-20.

(ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of limitation.”

2. Pursuant to the notice of this Tribunal, respondents have filed reply. The applicants have also filed the rejoinder.

3. After arguing at length, learned counsel for the applicants submits that taking into account the subsequent developments and also certain assertions made by the respondents in the counter reply, the present OA may be disposed of with liberty to the applicants to make a comprehensive representation/representations to the respondents for redressal of their grievances as raised in the present OA and the respondents may be directed to consider and dispose of the said representation/representations in a time bound manner.

4. We have considered the submissions made by the learned counsels for the parties and we are of the considered view that if such request of the learned counsel for applicants is accepted, no prejudice is likely to be caused to the respondents.

5. In view of the aforesaid, without going into the merit, the present OA is disposed of with liberty to the applicants to make a comprehensive representation/representations to the respondents for redressal of their grievances as raised in



the present OA within two weeks from the date of receipt of a copy of this order and on receipt of such representation/representations, the respondents are directed to consider and dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within six weeks from the date of receipt of such representation/representations.

6. The OA is disposed of in the aforesaid terms. No costs.

Pending MA also stands disposed of in the aforesaid terms.

(R.N. Singh)
Member (J)

/cc/pinky/aarti/

(A. K. Bishnoi)
Member (A)